

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No. 633 of 2018

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd.(ARCIL) ...Appellant

Versus

**Koteswara Rao Karuchola (R.P. for Viceroy Hotels Ltd.)
& Ors. ...Respondents**

Present:

**For Appellant : Mr. Arun Kathpalia, Sr. Advocate with Mr.
Shashank Agarwal, Mr. Satendra K. Rai,
Advocates**

**For Respondents: Mr. Diwakar Maheshwari, Mr. Aditya V.Singh,
Advocates for R-1
Mr. Kumar Sudeep, Advocate for R-3**

With

Company Appeal (AT)(Insolvency) No. 718 of 2018

IN THE MATTER OF:

Mahal Hotel Pvt. Ltd. ...Appellant

Versus

Asset Reconstruction Company (I) Ltd.(ARCIL) ...Respondent

Present:

For Appellant : Mr. Kumar Sudeep, Advocate

**For Respondents: Mr. Diwakar Maheshwari, Ms. Wamika Trehan,
Advocates**

....contd.

ORDER

24.07.2019 - Heard Mr. Arun Kathpalia, Learned senior counsel appearing on behalf of Appellant. Hearing remained inconclusive.

Mr. Kumar Sudeep, Learned counsel for 'Mahal Hotel Pvt. Ltd.' prays for and is allowed a week's time to file reply with regard to '**Provisional Attachment Order no. 04/2009 dated 26th March, 2019**' and the report therein passed by the '**Directorate of Enforcement in PMLA**' case.

Please these appeal(s) for 'further hearing' on **13th August, 2019 at 2.00 P.M.** on the top of the list.

In the meantime, it will be open to the parties to file their respective short written submissions not more than three pages within a week.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc

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